

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 27th day of February 1996.

Original application no. 103 of 1995.

Hon'ble Mr. S. Dayal, Administrative Member.

K.L. Sharma, S/o Shri N.R. Sharma, Retired Guard (Gr. A),  
Resident of 56/4, Tanki Road, Tundla, Dist. Firozabad.

... Applicant.

C/A Shri Anand Kumar, Shri C.P. Gupta.

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Allahabad.

... Respondents.

C/R ...

ORDER

Hon'ble Mr. S. Dayal, Member-A.

Shri Anand Kumar learned counsel for the applicant.

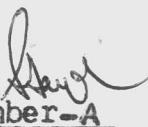
2. Learned counsel for the applicant files a copy of the judgement of the Principal Bench in O.A. no. 1519 of 1991 decided on 12.11.92. He draws attention to paragraph 3 of this judgement in which it has been mentioned that although the impugned order dated 01.08.90 by which the applicant was informed of the position with regard to various claims for payments made by him in

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his representation dated 08.02.90, Counsel for the applicant at that time choose to raise only three claims before the Tribunal, leaving the claim of overtime allowance, which is being agitated now.

3. Learned counsel for the applicant mentions that the other claim were not pressed because of multiplicity of claims and also mentioned that the claims prior to retirement and after retirement were separated and claim after retirement were raised before the Principal Bench, of this Tribunal. Both facts mentioned by the learned counsel for the applicant do not find ~~the~~<sup>a</sup> mention in the judgement of the Principal Bench of this Tribunal. If the applicant prefers only some of the claims in such a situation he ~~should~~ be barred from raising other claims before the court subsequently. Therefore, the application is dismissed.

4. There shall be no order as to costs.

  
Member-A

/pc/